

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4<sup>th</sup> Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001**  
**Ph: 23753942 Fax-23753923**

Petition No.36/TT/2013

Date: 10.4.2015

To  
The Deputy General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

Subject: Determination of transmission tariff for for LILO of one circuit of Neyveli-Trichy 400 kV line at Nagapattinam pooling station for initial arrangement which later shall be bypassed under "Transmission System associated with Common Transmission Scheme associated with ISGS Projects in Nagapattinam/Cuddalore Area of Tamil Nadu Part-A1(a)" in Southern Region for tariff block 2009-14.

Sir,

With reference to petition mentioned above, I am directed to requested you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 29.5.2015:-

- a) Documents in support of interest rate and repayment schedule (as per Form-9C) of proposed loan (2013-14) and loan agreement of SBI loan and its repayment schedule.
- b) The Computation of interest during construction (IDC) along with editable soft copy in Excel format with links for the asset for the following periods:
  - (i) From the date of infusion of debt fund up to scheduled date of commercial operation as per 2014 Tariff Regulation.
  - (ii) From scheduled date of commercial operation to actual DOCO.
- c) Form-4A "Statement of Capital Cost" as per Books of Accounts (Accrual Basis) for all the assets. Amount of capital liabilities in gross block should also be indicated.
- d) Form-9 (Details of allocation of corporate loans to various transmission elements) and Form-14 (the other income generated) as per 2014 Tariff Regulations.

- e) Revised cost estimates (RCE), if any.
- f) The working of income tax on return on equity as per Regulation 25 while arriving at tariff in the petition. The details of deferred tax liability and its treatment during the period 2014-19.

Yours faithfully,

(V. Sreenivas)  
Deputy Chief (Legal)